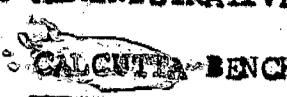


CENTRAL ADMINISTRATIVE TRIBUNAL

 CALCUTTA BENCH

No. M.A. 134/2000
(O.A. 1225 of 95)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

BIBHAS CHAKRABORTY

VS.

UNION OF INDIA & ORS.

For the applicant : Mr. N.C. Chakraborty, counsel

For the respondents : Ms. K. Banerjee, counsel

Heard on : 6.4.2000

Order on : 6.4.2000

O R D E R

D. Purkayastha, J.M.

This M.A. bearing No. 134/2000 has been filed by the applicant for restoration of the O.A. No. 1225 of 1995 after setting aside the order of dismissal dated 7.2.2000.

2. We have heard ld. counsel for both sides and have perused the application. On a perusal of the records we find that there is sufficient reason for restoration of the O.A. Accordingly, we set aside the order of dismissal dated 7.2.2000. The O.A. bearing No. 1225/1995 is hereby restored to its original file and number. Thus, the M.A. is disposed of. The O.A. will come up for hearing on 28.7.2000.

3. No order as to costs.



MEMBER(A)


MEMBER(J)